

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Misc.Application No.76972 of 2019
&
Excise Appeal No.76493 of 2018**

(Arising out of Order-in-Appeal No.102/HAL/CE/2017-18 dated 10.01.2018 passed by Commr. (Appeals) of CGST & Excise, Kolkata II)

CCEx., Haldia

15/1 Strand Road, Kolkata-700001

Applicant

VERSUS

M/s Reshmi Metaliks Ltd.

Gokulpur, PO-Shyamraipur, Kharagpur, Dist.-Paschim Medinipur, W.B.

Respondent

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

**MA ORDER NO...77629/2019
FINAL ORDER NO...76751/2019**

DATE OF HEARING : 28.11.2019

DATE OF DECISION : 28.11.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.SUBBA RAO)
Member (Technical)**

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